## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.444/TL/2025

Subject : Petition under Section 14 of the Electricity Act, 2003 read with

Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing Transmission License to POWERGRID Transmission System Limited to include transmission project "Augmentation of transformation capacity at 400/220kV Bikaner-

II PS in Rajasthan by 1x500 MVA, 400/220 kV ICT (10th)".

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL)

Respondents : Uttar Pradesh Power Corp. Ltd. and Ors.

: 19.5.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PBTSL

> Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL

## **Record of Proceedings**

The representative of the Petitioner submitted that the present Petition has been filed for amendment of the existing RTM Transmission Licence granted to the Petitioner to include the Transmission Project, viz. "Augmentation of Transformation Capacity at 400/220 kV Bikaner-II PS in Rajasthan by 1×500 MVA, 400/220 kV ICT (10th)" as assigned by CTUIL vide its OM dated 20.1.2025 under the RTM mode. He also further submitted that the Petitioner has also published the notice of the present application in two leading daily digital newspapers, inviting comments from the general public. However, no comments have been received so far. He also added that CTUIL has also given its recommendations, under Section 15(4) of the Act, for the amendment of the existing transmission licence granted to the Petitioner to include the above Project.

- Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:
  - (a) Admit and issue notice to the Respondents.
  - The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.

- The Petitioner to file its compliance affidavit in terms of Regulation 16(2) (c) read with Regulations 5(8) and 5(10) of Transmission Licence Regulations within a week.
- The Petition will be listed for hearing on 12.6.2025. 3.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)